

2

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.478 OF 2010

Cuttack this the 8th day of September, 2010

CORAM:

THE HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

Arati Lakra...Applicant

-VERSUS-

Union of India & Ors. Respondents

ORDER

Heard Shri D.K.Mohanty, learned counsel for the applicant and Shri U.B.Mohapatra, learned Senior Standing Counsel, on whom a copy of the O.A. has already been served and perused the materials on record.

The issue is regarding recruitment to the post of ~~Assistant~~ Production Assistant against an S.T. vacancy. In the above background, the applicant in this O.A. has made the following prayer:

“To direct the Respondents to treat the one post of Production Assistant lying vacant belongs to ST and accordingly direct the Respondents to appointment the applicant to the said post as she was selected through a process of selection and is kept away due to wrong calculation of the reservation roster retrospectively from the date last candidate was appointed with all consequential service and financial benefits”.

By way of interim relief the applicant has prayed to injunct the Respondents not to go ahead with the selection for filling up of the vacant post of Production Assistant.

Learned counsel for the applicant submits that he has been making representations as at Annexure-5 series followed by Annexure-7 and the last representation made at Annexure-A/8 on 12.11.2009. He submits that so far no reply/decision of the authorities has been received which compelled him to approach this Tribunal. He further submits that he will be satisfied if a direction is issued to Respondent Nos.1 and 2 to consider the representation and communicate their

8

decision within a specific time frame. Accordingly, as agreed to by the learned counsel for both the sides without expressing any opinion on the merit of the case, Respondent Nos. 1 and 2 are directed to consider the pending representation of the applicant (Pages 26 to 28 of the O.A.) within a period of sixty days from the date of receipt of this order under intimation to the applicant.

With the above observation and direction, this O.A. is disposed of at the stage of admission stage itself. No costs.

Send copies of this order along with copies of the O.A. to Respondent Nos. 1 and 2 for compliance and free copies of the order be made over to the learned counsel for the parties.


ADMINISTRATIVE MEMBER